

LOK SABHA DEBATES

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LOK SABHA

Tuesday, December 23, 1980/Pausa 2,
1902 Saka)

*The Lok Sabha met at Eleven of
the Clock*

[MR. DEPUTY-SPEAKER in the Chair]

OBITUARY REFERENCE

(Death of Shri Hoti Lal Agarawal)

MR. DEPUTY-SPEAKER: I have to inform the House of the sad demise of one of our former colleagues, Shri Hoti Lal Agarawal, who passed away on 13th September, 1980, at Kanpur at the age of 79.

Shri Hoti Lal Agarwal was a Member of the First Lok Sabha during the years 1952-57.

He was a Member of Uttar Pradesh Legislative Assembly during the years 1937-39, 1946-52 and also during 1962-67 and 1969-74. He also served as Deputy Speaker of Uttar Pradesh Legislative Assembly during the years 1962-67.

A freedom fighter, he took part in non-cooperation movement and suffered imprisonment. He was deeply interested in rural uplift, agriculture and adult education.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

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The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

श्री मनोराम बागड़ी (हिसार) :
उपाध्यक्ष महोदय, श्री रवीन्द्र वर्मा, मेम्बर, लोक सभा गिरफ्तार कर लिये गये हैं और आप ने कोई इंटीमेशन सदन को नहीं दी । (इयबघान)

SHRI DHANIK LAL MANDAL (Jhanjharpur): Sir, I am on a point of order.

MR. DEPUTY-SPEAKER: There is no point of order. Let me tell you one thing. Now, every one of you are getting up. Of course you have your own grievances. I have the greatest respect to the grievances which you want to represent here or the problems of the people of our country. But the question is the way you are going to mention them so that you may do justice to the problems which you want to mention here and I could also hear what you want to say. If you don't mistake me, in a civilized manner we can settle the problems. I will call you one by one. Now, Mr. Mani Ram Bagri.

श्री कृष्ण दत्त (शिमला) : उपाध्यक्ष महोदय, कलकत्ता में कांग्रेस (आई) के कार्यकर्त्ताओं पर लाठी चार्ज हुआ है और उनको नाजायज तरीके से गिरफ्तार किया है ।

MR. DEPUTY-SPEAKER: I will also call you.

(Interruptions)

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): Sir, you can allow them after the Papers are laid, as they have got to go to the other House also.

MR. DEPUTY-SPEAKER: There is a request from the Government that let the Papers be laid because they have got to go to the other House also.

SHRI MANI RAM BAGRI: Because you have already announced my name.

(Interruptions)

SHRI MANI RAM BAGRI: Are you going back? You have called me. Listen to me first.

MR. DEPUTY-SPEAKER: According to the agenda, Papers to be Laid on the Table is the next item.

Here is a request. Please allow me to permit the Ministers to place the Papers on the Table of the House. I can give you more time later.

PROF. MADHU DANDAVATE (Rajapur): On a point of order. Please see Speaker's Direction No. 2. There you will find that actually the order in which the items should be taken up has been mentioned. Those who have given adjournment motions and after that those who have given privilege motions, always get preference. After these items are disposed of then only laying of the papers comes up. It is not as if we are begging for priority, it is according to the Speaker's direction that we are entitled to get priority. Therefore, we should be permitted to make our submissions.

SHRI VASANT SATHE: I agree with Prof. Dandavate that after the Obituary Reference priority would be to Questions, which is not here today,

and then leave to move an adjournment motion; if you have got a motion previously moved to which you have given consent, not otherwise, then only it will get priority. Then comes the question involving a breach of privilege. That too, under rule 222, unless consent is given by the Speaker first, it cannot come before the House. After that comes Papers to be Laid on the Table of the House. So, if you have these two items to which consent has been given already, only then precedence can be given to them.

PROF. MADHU DANDAVATE : I am thankful to the hon. Minister for supporting my point of order.

SHRI VASANT SATHE: In the name of raising an important point under rule 377 or anything else, they cannot get priority. Therefore let us go according to the rules.

MR. DEPUTY-SPEAKER: Both Prof. Madhu Dandavate and Shri Sathe have referred to Direction No. 2. I want to know from Prof. Dandavate whether in the items they want to raise there is any item for asking for leave of the House to move an adjournment motion or any question involving breach of privilege.

PROF. MADHU DANDAVATE: Yes.

MR. DEPUTY-SPEAKER: We have already informed the Members concerned that no privilege motion has been allowed. There is no question involving a breach of privilege here. Therefore, I allow the Papers to be laid on the Table.

11.00 hrs

PAPERS LAID ON THE TABLE

STATEMENT RE. PURCHASE OF RESIDENCE OF THE HEAD OF MISSION IN HONG KONG

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): I beg to lay on the Table a